

OFFICE OF THE PRICIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

ORDER

In compliance of directions issued by the Hon'ble High Court of Delhi, Sh. Sanjay Sharma, Additional Sessions Judge-03 (Central) Tis Hazari Courts, Delhi is nominated to deal with/ dispose of criminal cases by resorting to plea bargaining in terms of the direction contained in order datd 14.09.2022 passed by the Hon'ble Supreme Court of India in "Suo Moto Writ Petition (Crl.) No.4/2021 in RE: Policy Strategy for grant of bail", with immediate effect.

14.11.22

(GIRISH KATHPALIA)
Principal District & Sessions Judge (HQs)
Delhi

No. 1993/25144-169 /F.1(3)/Gaz/2022 Dated 14 NOV 2022

Sub:- Compliance of directions passed by Hon'ble Supreme Court of India vide order dated 14.09.2022 in "Suo Moto Writ Petition (Crl.) No.4/2021 in RE: Policy strategy for grant of bail.

Copy forwarded for information & necessary action to :

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Officers concerned.
3. All the Addl. Sessions Judge (Central) Tis Hazari Courts, Delhi.
4. The Branch In-charge (General Branch-Central) with the direction to pursue the matter accordingly.
5. The Chief Metropolitan Magistrate (Central) Tis Hazari Courts, Delhi.
6. The P.S. to the undersigned.
7. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
8. The R&I Branch (Central) for uploading on LAYERS.

Principal District & Sessions Judge (HQs)
Delhi

